

**THE NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH  
(through web-based video conferencing platform)**

**Item No.4  
CP(IB) No.301/Chd/Hry/2019  
Under Section 9, IBC 2016**

**In the matter of:-**

Abhishek Jain

...Petitioner/Operational Creditor

Versus

A2Z Infra Engineering Ltd.

...Respondent/Corporate Debtor

**Present through Video Conferencing**

Mr. Styaveer Singh, Advocate for the petitioner.

Mr.Vaibhav Sahni, Advocate for the respondent.

As per the last order, the compliance affidavit has been filed by placing on record the settlement agreement dated 11.01.2022 vide Diary No. 00110/01 dated 19.10.2022. The same is taken on record. As per clause 4 of the said agreement the matter has been finally settled. In view of the said settlement agreement dated 11.01.2022, learned counsel for petitioner wants to withdraw the present petition. Keeping in view the statement made by him, CP(IB) No.301/Chd/Hry/2019 is dismissed as withdrawn.

SD/-  
(Prasanta Kumar Mohanty)  
Member (Technical)

SD/-  
(Harnam Singh Thakur)  
Member (Judicial)

October 26, 2022  
DS

